

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2941

ANSWERED ON:13.03.2015

PURCHASE OF IMMOVABLE PROPERTY BY FOREIGNERS

Mishra Shri Daddan;Tadas Shri Ramdas Chandrabhanji

Will the Minister of FINANCE be pleased to state:

- (a) whether Government has taken note of incident of purchase of immovable property by foreign nationals/foreigners in the country in violation of rules and regulations under FEMA;
- (b) if so, the details thereof and the number of such cases encountered during the last three years and the current year;
- (c) the action taken by the Government thereon;
- (d) whether Government proposes to keep the name of the whistleblower secret and reward them for informing the authorities of such property transactions; and
- (e) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

(a) : Yes, Sir.

(b) & (c) : The Directorate of Enforcement takes action under Foreign Exchange Management Act, 1999 (FEMA) in cases of alleged acquisition of immovable property by foreign nationals/foreigners in contravention to the provisions of FEMA. The Directorate conducts investigations and issues Show Cause Notices (SCNs) where the allegations of violation of provisions under FEMA are found to be substantiated. These SCNs upon adjudication may result in imposition of penalty as well as confiscation of property involved. The details of such cases investigated by the Directorate during the last 03 years and current year are as under :

Calendar Year	No. of SCNs Issued	No. of SCNs Adjudicated	No. of SCNs Imposed	Amount of Penalty (Rs. in Lakh)	No. of Immovable Properties Confiscated
2012	18	16	30.20		4
2013	44	38	100.25		14
2014	36	19	13.47		2
2015	7	2	0.60		0

(d) & (e) : The names of the whistleblower, if any, who have provided information to the Directorate are kept secret. The Directorate, however, does not have any scheme for giving rewards to such persons.